

**Revival schemes for Bharat Ophthalmic Glass Ltd.**

2389. SHRIMATI SARALA MAHESHWARI;

SHRI JIBON ROY:

Will the PRIME MINISTER be pleased to state:

(a) whether Bharat Ophthalmic Glass Ltd. Durgapur is the only company of its kind in the country manufacturing ophthalmic and optical glasses in India and the complete production of the company is 1000 per cent import substitution;

(b) if so, what action is being taken by Government to revive this company immediately after its reference to BIFR;

(c) whether it is a fact that its revival scheme has received a set back because of progressive reduction in import duty on its products.

(d) if so, what action is being taken to protect the only company of its kind;

(e) whether any anti-dumping measures have been taken; and

(f) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI KRISHNA SAHI): (a) Yes, Sir. However, the Central, Glass and Ceramic Research institute, Calcutta, is also manufacturing optical glasses for the Operating Agency as well as the directions of BIFR.

(c) The reduction in customs duty on imported flint buttons has an adverse impact on the competitiveness of BUGL's flint buttons in the market.

(d) It is necessary for BOGL to adopt appropriate cost reduction measures so that it is self-reliant and competitive.

(e) and (f) No, Sir. The Government have not received any complaint of this product being dumped in the domestic market.

**Financial irregularities in BBUNL**

2390. SHRI JIBON ROY: Will the PRIME MINISTER be pleased to state:

(a) the number of cases of financial irregularities in Bharat Bhari Udyog Nigam Ltd. which have been proved during last three years by CBI/Central Vigilance Commission;

(b) in how many cases action was taken against erring officials.

(c) how many senior management officials were allowed to leave their jobs without proving their innocence even when CBI investigations were initiated;

(d) whether there is any full time Chief Vigilance Officer in the Department of Heavy Industry to look into above cases; and

(e) if not, what is the mechanism of expediting the vigilance cases?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI KRISHNA SAHI): (a) Central Bureau of Investigation/Central Vigilance Commission have not proved any case of financial irregularities in Bharat Bhari Udyog Nigam Ltd. during last three years.

(b) and (c) In view of the above, questions do not arise.

(d) and (e) A Joint Secretary in the Department of Heavy Industry is the Chief Vigilance Officer of the Department. The Vigilance Section expedites the pending cases in the Department of Heavy Industry.

**Functioning of BBUNL**

2391. SHRI DIPANKAR MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) since when the Bharat Bhari Udyog Nigam Limited (BBUNL) is having a part-time chairman and an acting managing director in place of a full-fledged Chairman and Managing Director;



(b) how many functional Directors are in position at present and

(c) what are Government's plans to strengthen the corporate management as five of the undertakings under BBUNL have already been referred to Board for Industrial and Financial Reconstruction (BIFR)?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI KRISHNA SAHI):** (a) Bharat Bhari Udyog Nigam Limited (BBUNL) does not have a regular Chairman-cum-Managing Director since 21.6.93. Since 21st October, 1993, there is a part-time Chairman and a separate Acting Managing Director, BBUNL. However, for the period from 26-11-93 to 27.12.93 a Joint Secretary in Deptt. of Heavy Industry had functioned as CMD.

(b) Only one functional Director is in position who is also at present acting as Managing Director.

(c) Board level appointments in the Public Sector Undertakings are made on the basis of recommendations of PESB and after the approval of Appointments Committee of the Cabinet (ACC). The process of filling up of the existing vacancies has already been initiated.

#### **Regular Chairman and Managing Director in BBUNL**

**2392. SHRI DIPANKAR MUKHERJEE:** Will the PRIME MINISTER be pleased to state:

(a) since when BBUNL is without a regular full time Chairman and Managing director (CMD);

(b) has the post of Chairman and Managing Director been bifurcated and if so, the reasons therefor and the duration of tenure of incumbents of bifurcated post of Chairman and MD separately; and

(c) whether there is any Chief Vigilance Officer for BBUNL, and if so, to whom is he reporting, if not, how are the vigilance cases being handling?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI KRISHNA SAHI):** (a) There is no regular full time Chairman and Managing Director, Bharat Bhari Udyog Nigam Ltd. (BBUNL) with effect from 21-6-93.

(b) Till a regular Chairman and Managing Director is appointed, Joint Secretary in the Department dealing with Bharat Bhari Udyog Nigam Ltd. is acting as Chairman, BBUNL and Director (Personnel), BBUNL is acting as Managing Director to look after the day-to-day work.

(c) At present no one has been formally appointed as CVO, BBUNL. The acting MD, BBUNL who is Director (Personnel), BBUNL is attending to the vigilance work.

#### **Cost of power with BHEL equipments**

**2393. SHRI DIPANKAR MUKHERJEE:** Will the PRIME MINISTER be pleased to state:

(a) the estimated cost per unit of power with BHEL equipment for thermal and combine cycle power plants;

(b) how does it compare with power plants installed by Foreign Investors with imported equipments, and whether the Ministry of Industry have any interaction with Ministry of power on this issue;

(c) if so, the details thereof, and if not, the reasons therefor;

(d) whether BHEL is working today with CMD on 2 months' extension; and

(e) if so, what are the reasons for not appointing a permanent CMD?